

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**I.A. NO.2256 OF 2019**

**IN**

**COMPANY APPEAL (AT) NO. 65 OF 2019**

**In the matter of:**

**C. Vali Narayan**

**Appellant**

**Vs**

**C. Krishniah Chetty & Sons Pvt Ltd & Ors**

**Respondent**

**Present:**

**Mr. Mohit Chadha, Ms Vaishnavi Rao, Mr Kshitij Prashar, Advocates for appellant.**

**Mr. Sandeep Narain, Advocate for R2 to 7.**

**Mr. Balaji Subramanian, Advocate for R9.**

**Mr. Mandeep Kalra, Mr. Nishant Shankar, Ms Isha Khurana, Mr Nitesh Shrivastava, Mr. Vaibhav Yadav, Advocates for R1 and R10.**

**ORDER**

**23.07.2019**- While Company Appeal (AT) No.65/2019 is pending consideration before this Appellate Tribunal, the appellant has filed I.A. No.2256/2019 inter alia praying for an ad interim direction to restrain Respondent No.2 to 7 from conducting 425<sup>th</sup> Board Meeting and its implementation. Mr. Mandeep Kalra, Advocate representing Respondent No.1 and 10 and Mr. Sandeep Narain, Advocate representing Respondent No.2 to 7 have appeared and stated at the Bar that the proposed 425<sup>th</sup> Board Meeting for 24<sup>th</sup> July, 2019 shall be deferred till the next date of hearing of the appeal. We treat the statement made by the Learned Counsel for the Respondents at the Bar as the undertaking given to this Appellate Tribunal and having regard for the same we dispose off the IA with the directions that the proposed

Meeting shall stand deferred till **1<sup>st</sup> August, 2019** i.e. the date of hearing fixed in the main Appeal.

(Justice Bansi Lal Bhat)  
Member (Judicial)

(Mr. Balvinder Singh)  
Member (Technical)

Bm/nn